

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal No. 40251 of 2017

(Arising out of Order-in-Appeal No. 306 To 308 /2016 (CXA-II) dated 17.08.2016 passed by the Commissioner of Central Excise(Appeals) Chennai – 600 034.

M/s. Sapna Packagings Industries,

Appellant

C/o. M/s. Apollo Corrugators (P) Ltd,
No. 400, 19th Phase,
SIDCO Industrial Estate,
Ambattur, Chennai – 600 098

Vs.

The Commissioner of Central Excise ,

Respondent

Chennai II Commissionerate,
692, MHU Complex, Anna Salai,
Nandanam,
Chennai – 600 035

APPEARANCE:

Ms. Sanjana Sri S. G, Advocate for the Appellant

Ms. Sridevi Taritla, Joint Commissioner for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Hon'ble Shri Anil G Shakkarwar, Member (Technical)

Final Order No. **40473 / 2020**

Date of Hearing: 11.02.2020

Date of Decision: 11.02.2020

Per Bench

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the

appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to restore the appeals in case discharge certificate is not issued for the dispute pertaining to this appeal. Appeal dismissed as withdrawn.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Rkp